# RAJYA SABHA

Friday, 3rd September 1954

The House met at a quarter past •eight of the clock, MR. CHAIRMAN in the Chair.

## LEAVE OF ABSENCE TO SHRI R. **THANHLIRA**

MR. CHAIRMAN: I have to inform the hon. Members that the following letter has been received from Shri R. Thanhlira:

"Owing to heavy engagements in public affairs in my locality and also due to the necessity for me to attend meetings of the (District Council (a local tribal legislature) to be held very soon, I shall not be able to attend the present session •of the House.

I, therefore, request the House, through you, very kindly to grant me leave of absence from all the meetings of the current session."

Is it the pleasure of the House that permission be granted to Shri R. Thanhlira for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

## PAPER LAID ON THE TABLE

#### STATEMENT REGARDING FLOODS IN INDIA.

THE MINISTER FOB PLANNING AND AND IRRIGATION **POWER** GULZARILAL NANDA): Sir, I beg to lay on the Table a copy of the statement regarding floods in India. [Placed in the Library. See No. S-286/54.]

SHRI S. MAHANTY (Orissa): What about the Code of Criminal Procedure?

48 RSD.

#### Bill, 1954

MR. CHAIRMAN: At 9-15 it will be laid after the Question Hour in the other House.

### THE WOMEN'S AND CHILDREN'S INSTITUTIONS LICENSING BILL, 1954

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): Sir, I beg to move that the Bill to regulate and license institutions caring for women and children be referred to a Select Committee consisting of the following Members:

with instructions to report on the last day of

Shrimati Violet Alva Shrimati Parvathi Krishnan Shri V. K. Dhage Shri Rajendra Pratap Sinha Shrimati Mona Hensman Shri K. B. Lall Shri Kishen Chand Shrimati Bedavati Buragohain Dr. K. L. Shrimali Shri B. N. Datar Shri J. S. Bisht Pandit S. S. N. Tankha Shrimati Savitry Nigam

Shrimati Chandravati Lakhanpal and

the Mover

the current session.

Mr. CHAIRMAN: So, seven lady Members?

DR. SHRIMATI SEETA PARMANAND: Yes. seven ladies. I wanted two more, • i.e., nine ladies, but I thought a charge of partiality might be levelled against me.

Dr. RAGHUBIR SINH (Madhya Bharat): Have all the Members named in this list agreed to serve on the Committee?

DR. SHRIMATI SEETA PARMANAND: Yes.